

Cost of re-writing records clause

In consideration of payment of an additional premium of Rs....., and notwithstanding anything to the contrary contained in this policy, it is hereby understood and agreed that this insurance extended to indemnify the insured in respect of costs necessarily and reasonably incurred in rewriting or redrawing plans of specifications of contract works insured hereunder, when such plans or specifications are lost or damaged by any causes not excluded under the policy and the insured needs to have them redrawn or rewritten in order to complete the project or to enable to be made for works already carried out.

The liability of the insurers shall not exceed in the aggregate during the policy period the limit of liability set forth in the Schedule. Subject otherwise to the terms, exclusions, conditions and limitations of this policy.